IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CAA-266/(ND)/2017

In the matter of

Weltime Housing and Finance (P) Ltd

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rajeev Kumar, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel for Income tax Deptt. Mr. Amish Tandon and Mr. Ajeyo Sharma, Advocate for O.L.

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the Income tax Department as well as Official Liquidator are also present.

It is represented by the Ld. Counsel for the petitioner that an application has been moved in relation to the modification of the appointed date in the Scheme of Amalgamation Scheme vide CA No.04/C-III/ND/2018. Notice of the application shall be given to the statutory/regulatory authorities and Income tax Department. In relation to the main Company petition, Ld. Counsel for the Income tax department seeks time to file its observations/objections within 3 weeks. It is further represented by the Counsel for Income tax Department that in relation to the Transferee Company, they have received reply and the

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same will be filed in the next couple of days. It is also represented by OL that report has been filed by the Office of O.L.

In relation to the representation/objections of the RD, it is stated by the Ld. Counsel for the petitioner that reply to the same has also been filed by the petitioner. In the circumstances, the matter is adjourned for three weeks for notice of application to be given as directed above and for the Income tax Department to respond in relation to main C.P. as well as the Application.

List on 12.2.2018.

(R. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.1.2018